

December, 1972. The experts have recommended that beach nourishment would be necessary for effective control of erosion and pending the procurement of sand pumps for such nourishment, sea walls in selected reaches should be constructed supplemented by nourishment by coarse sand transported by trucks from nearby areas.

The State Government have been requested to take appropriate action as recommended by the experts.

(c) Schemes for tackling sea erosion form part of the flood control sector of the State Plan, for which, according to the present procedure, Central assistance is provided in the form of block loans and grants without tying them to any particular scheme or head of development. Central assistance specifically for the Digha protection has not been proposed.

#### **Submission of Reports by Monopolies Commission**

1027. SHRI E. V. VIKHE PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of reports made by the Monopolies and Restrictive Trade Practices Commission till to date since 1st December, 1972 and the subject matter of each report;

(b) whether the Commission is functioning as usual even in the absence of the Chairman; and

(c) when Chairman is likely to be appointed in the vacancy caused by the elevation of the previous Chairman to the membership of the Supreme Court Bench?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) Only one report has been received from the Monopolies

Commission since the 1st December, 1972.

(b) Yes, Sir.

(c) The appointment of a Chairman is under consideration.

#### **De-Concentration of Audit by Company Auditors**

1028. SHRI M. KALYANASUNDARAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the question of breaking the monopoly hold of certain firms on the auditing profession in India has been examined by Government; and

(b) if so, what decision has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) and (b). Certain provisions have been included in the Companies (Amendment) Bill, 1972 which was introduced in the House on the 11th August, 1972. The Bill is pending consideration by the Joint Select Committee of Parliament.

#### **Indian Metals and Ferro Alloys Limited**

1029. SHRI CHINTAMANI PANIGRAHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Registrar of Companies has ever inspected the books of accounts of the Indian Metals and Ferro Alloys Limited, which runs ferro silicon factory at Thiruvelli in Koraput in Orissa;

(b) if so, how many times since it went into production and the dates;

(c) how much amount has been charged in the account books of the Company to "publicity and public relations account" in 1970-71, 1971-72, and 1972-73; and who has received the bulk of the amount; and